



2026:AHC:10961-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD

CRIMINAL APPEAL No. - 8730 of 2024

Arvind And 2 Others

.....Appellant(s)

Versus

State of U.P.

.....Respondent(s)

Counsel for Appellant(s)	:	Mohd. Samiuzzaman Khan, Noor Muhammad, S.M.Ayaz Ali, Yogesh Kumar Srivastava
Counsel for Respondent(s)	:	Dharmendra Singh, G.A.

In Chamber

HON'BLE SIDDHARTH, J.

HON'BLE PRASHANT MISHRA-I, J.

Order on the Correction Application no. 11 of 2026

Learned counsel for the appellants is permitted to correct the necessary correction in the bail application of the appellant, during the course of the day.

This correction application has been filed by the learned counsel for the applicants praying for correcting case crime number as "**Case Crime No. 101 of 2018**" in place of "Case Crime No. 121 of 2018" in 4th line of 2nd paragraph of the order dated 16.12.2025.

The order dated 16.12.2025 is corrected to the extent stated above.

This order shall be treated as part of the order dated 16.12.2025.

The correction application is allowed.

January 14, 2026

Rohit

(Prashant Mishra-I,J.) (Siddharth,J.)